

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA

ORIGINAL APPLICATION 169/2023/EZ

IN THE MATTER OF :

Jinti Deka & Another

-VERSUS-

The State of Assam & Ors

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Filed by,

*Indrani Gupta*

INDRANI GUPTA

Advocate

HIGH COURT, CALCUTTA

indranigupta.adv@gmail.com

7278491219/9830483483

Dated : 15.01.2025



Filed by,  
Indrani Gupta  
Adv.

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH, KOLKATA**

**ORIGINAL APPLICATION 169/2023/EZ**

IN THE MATTER OF :

Jinti Deka & Anr.

.....Applicants

VERSUS

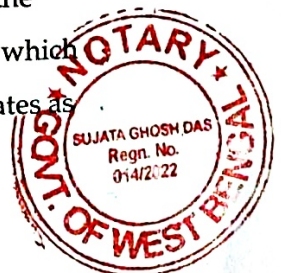
State of Assam

.....Respondent

ADDITION TO THE DOCUMENTS FILED ON 06.12.2024, ON BEHALF OF THE  
PETITIONERS HEREIN

That in pursuance to the order dated 09.12.2024 passed by this Hon'ble court, I, the undersigned on behalf of Sri Manish Deka & Ors., the applicants herein, do hereby solemnly swear and say as follows :-

1. That I ,being well conversant with the facts and circumstances of the case, am competent to swear this affidavit.
2. That the purpose of this affidavit is to bring to the kind attention of the Hon'ble Court, to the ongoing illegal sand mining activities being carried out by the respondent herein at the corresponding GPS locations as has been stated in the photographs annexed herein.
3. That the continuous illegal sand mining is still taking place, till date, at the geographical coordinates as indicated in the attached GPS Photographs which were taken on 06.12.2024, marked as Annexure A , having GPS coordinates as follows :



Latitude 26.183592° Longitude 92.191505°

4. That the applicants herein personally visited the aforementioned location and documented the activities with photographs obtained via GPS- enabled devices, which confirms the exact coordinates of the illegal activities.
5. That the attached photographs, along with the GPS data, clearly show signs of continuous illegal sand mining being conducted without proper authorization and being conducted in areas which has not been mentioned in the mining lease as well as mining permit, causing extreme environmental degradation and violating all rules as has been prescribed by the law of the land.
6. That the case laws which have been enclosed under Annexure-II,III,IV,V,VI,VII, in the documents filed on 06.12.2024, are herein referred to in as much as the identical similarities pertaining to the facts of the case as well as the rules, principle and doctrines of law applied therein in adjudicating the same.
7. That Your Lordships' may kindly be pleased to consider the instant affidavit, as an integral part and parcel of the aforesaid documents, on 06.12.2024.
8. That the details provided above are true to the best of my knowledge and belief.

Filed by,

*Indrani Gupta*

INDRANI GUPTA

Advocate

HIGH COURT, CALCUTTA

indranigupta.adv@gmail.com

7278491219/9830483483

Dated : 15.01.2025





Jagibhakat Gaon Bridge

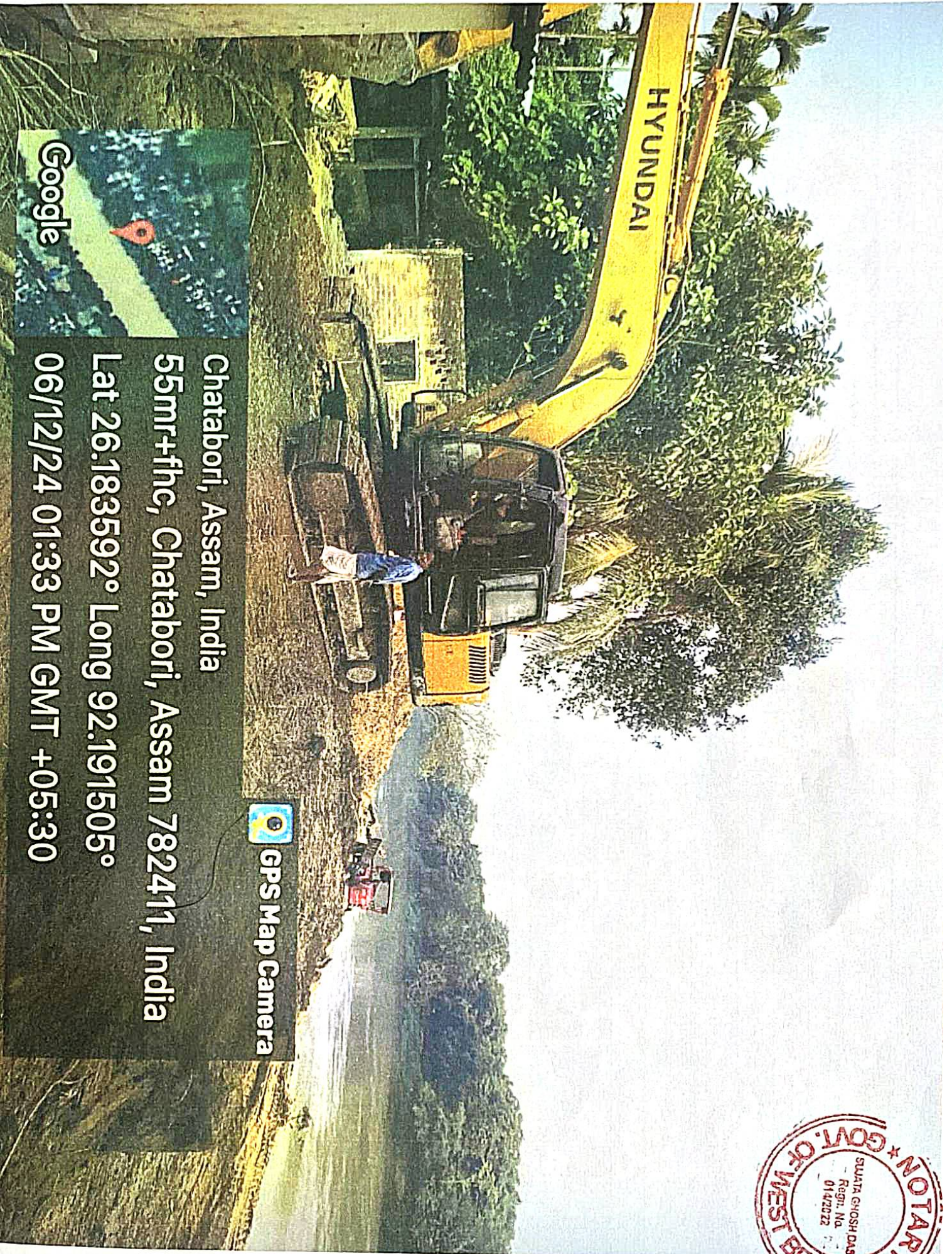
715A

CWC, Jaggi Bhakat Gaon



Kopili River





Chatabori, Assam, India

55mr+fhc, Chatabori, Assam 782411, India

Lat 26.183592° Long 92.191505°

06/12/24 01:33 PM GMT +05:30

GPS Map Camera

Google